

**Seniority List of Section Officers**

3919. SHRI RAJVEER SINGH:  
 SHRI RAM KAPŞE:  
 SHRI SURAJ BHANU  
 SOLANKI:  
 SHRI RAM SHARAN YADAV:  
 SHRI BHERU LAL MEENA:  
 SHRI TEJ NARAYAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Section Officers body flays quota-  
 rota rule" appeared in the Indian Express dated November 3, 1992;

(b) if so, the facts thereof;

(c) whether the Government propose to bring out a seniority list of Section Officers in accordance with the recent Judicial pronouncement;

(d) whether the ineligible and the Officers belonging to SC/ST category alone were promoted without any seniority list; and

(e) if so, the steps taken to end the disparity in the matter of promotion and to remedy the situation as a whole?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c). Eligibility lists for promotion to the grade of Under Secretary were challenged by some Section Officers in the Central Administrative Tribunal. The Government filed a Special Leave Petition in the Supreme Court of India against the Tribunal's judgement. On 18th August, 1992 the Supreme Court directed the Government to finalise the seniority list of Section Officers

within a period of 3 months on proper consideration of the objections filed by interested parties. As a large number of objections were received, the task could not be completed within the period mentioned, and an application has been made to the Supreme Court seeking extension of time by two months.

(d) No, Sir.

(e) Does not arise.

**Export Obligations of Companies**

3920. SHRI GUMAN MAL LODHA: Will the PRIME MINISTER be pleased to state:

(a) whether a few companies have failed to meet the stipulated export obligations as mentioned in the Letter of Intent;

(b) if so, the No. and names of the companies thereof;

(c) whether the Government are considering to reimpose the export obligations on such companies; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). The information is being compiled and will be placed on the Table of the House.

**New Drug Policy**

3921. SHRI SHRAVAN KUMAR  
 PATEL:  
 SHRI PHOOL CHAND  
 VERMA:  
 SHRIMATI GEETA  
 MUKHERJEE:  
 SHRI HARISH NARAYAN:

Will the PRIME MINISTER be pleased to state: